

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(3)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/359/ (IB)/2017
NAME OF THE PETITIONER(S) : MAITRI ADVERTISING WORKS PVT LTD
NAME OF THE RESPONDENT(S) : BORG ENERGY INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1. Monica Chopda
2. Mithreyi Karthuriragan
for K. Haishankar

Petitioner



1/ B. Karthikeyan

Respondent



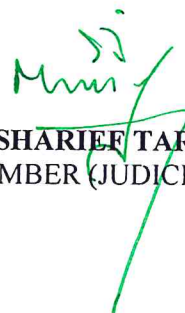


ORDER

Counsels for both the parties present. An order came to be passed on 31.05.2017 initiating Corporate Insolvency Proceedings against the same Corporate Debtor and IRP is also appointed. In view of this, the Petitioner is directed to file the claim before the IRP. Accordingly, the petition is **disposed of**. However, the Petitioner is at liberty to revive the petition in the event the earlier order gets stayed.



(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)